

53(E) in Gazette of India dated the 17th February, 1980. [Placed in Library. See No. LT-367/80]

(10) (i) A copy of the Report of Shri Justice C. A. Vaidalingam, Special Judge, dated the 25th January, 1980 of his inquiry into the allegation against the family members of the former Prime Minister (Shri Morarji Desai) and the family members of the former Home Minister (Shri Charan Singh).

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above. [Placed in Library. See No. LT-369/80].

(11) A copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1980 (No. 1 of 1980) (Hindi and English versions) promulgated by the President on the 7th March, 1980, under article 123(2) (a) of the Constitution. [Placed in Library. See No. LT-368/80]

12.44 hrs.

#### ELECTIONS TO COMMITTEES

##### (1) COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to move:

"That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi read with Section 43 of the Delhi University Act, 1922, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, read with Section 43 of the Delhi University Act, 1922, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

*The motion was adopted.*

MR. SPEAKER: Now Mr. Shankaranand.

##### (1) COUNCIL OF INDIAN INSTITUTE OF SCIENCE, BANGALORE

SHRI B. SHANKARANAND: I beg to move:

"That in pursuance of sub-clause (e) of clause 9(1) of the scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1, and 3.1.1, of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1981."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1, and 3.1.1, of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the

[Mr. Speaker]

Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1981."

*The motion was adopted.*

MR. SPEAKER: Now Mr. Shankaranand.

(iii) COUNCIL ESTABLISHED UNDER INSTITUTE OF TECHNOLOGY ACT, 1961.

SHRI B. SHANKARANAND: I beg to move:

"That in pursuance of Section 31(2)(k) of the Institute of Technology Act, 1961, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 31(2)(k) of the Institute of Technology Act, 1961, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act."

*The motion was adopted.*

MR. SPEAKER: Now Mr. R. Venkataraman.

12.45 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1979-80

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1979-80.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1979-80

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): I beg to present a statement showing Supplementary Demands for Grants in respect of the budget (Railways) for 1979-80.

12.46 hrs.

RAILWAY BUDGET, 1980-81

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): Mr. Speaker, Sir, I rise to present the Revised Estimates for 1979-80 and the Interim Budget Estimates for 1980-81.

*Financial Results of 1978-79*

I shall first refer to the Railways' financial results for the year 1978-79, the last completed financial year for which the accounts have been finalised. It will be recalled that, at the Budget Estimate stage, an originating revenue earning traffic of 222 million tonnes for the year was anticipated. However, due to adverse performance a revised target of 205 million tonnes was fixed at the Revised Estimates stage while the actual materialisation for the year was only 199.56 million tonnes. Consequently, the net surplus of Rs. 65.43 crores, projected in the Budget Estimates was also scaled down to Rs. 27.73 crores. The year, however, closed with an actual surplus of Rs. 36.66 crores. The Railways' indebtedness to General Revenues stood at Rs. 278.12 crores at the end of March 1979.

The Plan expenditure during 1978-79 was Rs. 522.05 crores besides Rs. 15.49 crores on Metropolitan Transport Projects as against the Budget provision of Rs. 525.30 crores and Rs. 15.00 crores respectively.

*Revised Estimates: 1979-80*

The Budget Estimates for the current financial year were based on an upward revision in the goods tariff and